

ITEM NO.3

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).347/2024

DR. S. N. KUNDRA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.125216/2024-PERMISSION TO APPEAR AND ARGUE
IN PERSON

IA No. 125216/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 09-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard Dr. S. N. Kundra, petitioner-in-person.

2. This writ petition under Article 32 of the Constitution structured as a public interest litigation contains the following prayer:-

“(i) issue a writ in the nature of mandamus/order/direction or any other appropriate writ to the respondent or declare Articles 52, 53, 75(4), 77, 102(2), 164(3), 191(2), 246, 361, 368, of the Constitution of India, oath taken by armed forces and section 149 of Bhartiya Nyaya Sanhita unconstitutional.

(ii) Pass such other appropriate Order (s) Direction

(s) /relief which this Hon'ble Court may deem fit and proper in the facts and circumstances of this case and in the interest of justice."

3. We have perused the averments in the writ petition. Also considered the submission made by the petitioner-in-person. We see no merit in the writ petition and the same is accordingly dismissed, imposing a cost of Rs.10,000/- on the petitioner. The cost amount be deposited with Supreme Court Legal Services Committee within one week from today.

4. Pending application(s), if any, stand closed.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR